

**PROCEEDINGS OF THE HIGH COURT FOR THE STATE OF TELANGANA
:: HYDERABAD ::**

SUB: **NATIONAL JUDICIAL ACADEMY, BHOPAL** – Nomination of one Judicial Officer to attend as participant in “Transnational Crimes Pilot Workshop (Group-1)” in collaboration with the Federal Judicial Centre (FJC), Washington and the Central and Eastern European Law Initiative (CEELI) Institute, Prague at the Judicial Academy, Jharkhand (JAJ), Ranchi scheduled to be held on 13.07.2024 and 14.07.2024 [SE-34] – **Relief Arrangements - ORDERS – ISSUED.**

- READ:**
1. NJA/Dir/SE-34/2024/, e-mail from the Director, National Judicial Academy, Bhopal, dated 03.06.2024.
 2. High Court’s letter Roc.No.1204/SO/2023, dated 10.06.2024 from the Registrar General, High Court for the State of Telangana, Hyderabad.

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ORDER ROC.NO.2397/2024 - B.SPL., DATED: 11.06.2024

The High Court is pleased to pass the following order:

The following Judicial Officer mentioned in Column No.2, vide High Court’s letter 2nd read above, is nominated to participant in “Transnational Crimes Pilot Workshop (Group-1)” in collaboration with the Federal Judicial Centre (FJC), Washington and the Central and Eastern European Law Initiative (CEELI) Institute, Prague scheduled to be held on 13.07.2024 and 14.07.2024 [SE-34] at the Judicial Academy, Jharkhand (JAJ), Ranchi.

Sl. No.	NAME AND DESIGNATION OF THE NOMINATED OFFICER	IN-CHARGE OFFICER
(1)	(2)	(3)
1.	SMT. MANISHA SRAVAN UNNAM, Special Judge for trial of Cases under SCs and STs (POA) Act, 1989-cum- II Additional District and Sessions Judge, Warangal at Hanumakonda	I Additional District and Sessions Judge, Warangal at Hanumakonda

The officer mentioned in Column No.3, will be in-charge for the post(s) mentioned in Column No.2, during the period of absence of the officer who is nominated to participate in the said workshop.

In case, the officer mentioned in Column No.3, is either on leave or not available for any other reason, the concerned Unit Head, shall make alternative in-charge arrangements and intimate the same to the High Court.

On return from the said Workshop, the officer mentioned in Column No.2, shall resume charge of her regular post(s) and also the post(s) for which she is holding full additional charge, if any.

- NOTE:**
1. The proceedings placed in the High Court's Web Site <https://tshc.gov.in>. The downloaded copy from the web site is valid for relieving duty and reporting to the workshop at Judicial Academy, Ranchi, Jharkhand.
 2. The nominated officer is entitled only for actual journey period.

Sanku
11/6/24
REGISTRAR GENERAL
FAC.REGISTRAR (VIGILANCE)

To

1. The Officer and In-charge Officer concerned.
2. The Registrar General, High Court for the State of Telangana, Hyderabad.
3. The Registrar (Administration), National Judicial Academy, Bhadbhada Road, Suraj Nagar P.O., Bhopal.
4. The Director, Judicial Academy, Jharkhand, Near Dhurwa Dam, Dhurwa, Ranchi-Jharkhand, India - 834004.
5. The Director, Telangana State Judicial Academy, Secunderabad.
6. The Principal District & Sessions Judge, Warangal.
7. The I Additional District and Sessions Judge, Warangal at Hanumakonda.
8. The District Treasury Officer, Warangal.
9. **THE SECTION OFFICERS :**
 - a) Special Officer Section
 - b) Vigilance Cell
 - c) E-Section
 - d) Work Review Cell
 - e) O.P.Cell
 - f) B-Section
 - g) Accounts Section
 - h) Computer Section
 - i) D-Budget Section

High Court for the State of Telangana at Hyderabad.

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